CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD.

O.A. No. 1462/92

Onkar Singh

::::: Applicant

1/45 .

Union of India & Others

::::: Respondents

Hon. Mr. K. Obayya. A.M.

(By Mon.Mr. Justice U.C. Grivastava, V.C.)

Minor penalty of withholding two increments given to the applicant, who was conductor of a train, who failed to catch held of the culprit who was responsible for pulling the chain. After taking the explanation of the applicant, he was awarded minor punishment. Being dissatisfied with the same the applicant filed a departmental appeal and prayed for a personal hearing. The departmental appeal was rejected with the observation that it was not necessary to give a personal hearing in this case. It was the duty of the appellate authority to pass a speaking order after giving a personal hearing, more especially when the same was asked for. Accordingly this application is allowed at this stage itself by quashing the appellate order dated 13-9-91. decide the appeal & The appellate authorities are directed to pass a speaking order within a period of two months from the date of receipt of this order after giving a personal hearing to the applicant.

Member (A)

Vice-Chairman

Dated: 3rd Nov., 1992, Allahabad.

(tak)

0.A.No.1462/92

3/11/92

Hon. Mr. & Obayya. A.M.

Heard. Judgement has been dictated

in the open Court.

(tgk)

A.M.

v.c.